

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAHABALI INNOVATIVE TECHNOLOGIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	MAHABALI INNOVATIVE TECHNOLOGIES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	01/05/1996
3	Authority under which corporate debtor is incorporated /Registered	RoC-Mumbai
4	Corporate Identity No. of corporate debtor	U33005MH1996PTC099218
5	Address of the registered office and principal office (if any) of corporate debtor	Monarch House Mastermind II Aarey Milk Colony Mayur Nagar Goregaon (E) Mumbai MH 400065 IN
6	Date of closure of Insolvency Resolution Process	21/03/2023 (Date of Liquidation Order).
7	Liquidation commencement date of corporate debtor	21/03/2023 (Date of Liquidation Order) downloaded from the NCLT website on 23/03/2023
8	Name and registration number of the insolvency professional acting as liquidator	KAIRAV ANIL TRIVEDI IBBI/IPA-002/IP-N00728/2018-2019/12332
9	Address and e-mail of the liquidator, as registered with the Board	23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh, Wadala(E), Mumbai, 400037. E mail:- kairavtrivedi2002@yahoo.co.in
10	Address and e-mail to be used for correspondence with the liquidator	413-414 ShramJeevan B 5 Opp Lodha New CuffeParade, Wadala Truck Terminus Mumbai 400037, E mail mahabaliliquidation@gmail.com
11	Last date for submission of claims	22/04/2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai, Bench IV, has ordered the commencement of liquidation of the **MAHABALI INNOVATIVE TECHNOLOGIES PRIVATE LIMITED** on 21/03/2023, vide IA 785/2023 In C.P.(IB)- 4479/MB/2019, Order downloaded from the NCLT website on 23/03/2022

The stakeholders of **MAHABALI INNOVATIVE TECHNOLOGIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **22/04/2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator
Kairav Anil Trivedi -IBBI/IPA-002/IP-N00728/2018-2019/12332
Mumbai, 23rd Day of March, 2023

